

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00913/2018

Jabalpur, this Wednesday, the 03th day of October, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Ritu Raj Singh, aged about 45 years, S/o Late Shri Sahdeva Singh, presently working as Chief Conservator of Forest, Department of Environment, Forest & Climate Change, Government of Mizoram, Aizawl, Mozoram – 796001
-Applicant

(By Advocate – Shri Praveen Dubey)

V e r s u s

1. The Union of India, Ministry of Environment, Forest & Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, New Delhi 110003.
2. The All India Institute of Medical Science through its Director, Saket Nagar, District – Bhopal (MP) - 462002 – Respondents

(By Advocate – Shri S.P. Singh for respondent No.1 and Shri N.K. Mishra for respondent No.2)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is an officer belonging to Indian Forest Service. He was on deputation under respondent No.2 w.e.f. 01.02.2013 and was repatriated to his original department vide order dated 28.04.2016. The applicant was under suspension from

01.12.2015 to 24.06.2016, a period which has not been regularised so far.

2. It has been submitted by the applicant that there has been no disciplinary proceeding against the applicant and he has been promoted to the post of Chief Conservator of Forest vide order dated 26.03.2018 (Annexure A-6).

3. The applicant has submitted his representation dated 19.04.2018 (Annexure A-8) followed by another on 19.07.2018 (Annexure A-9), which have not been decided yet.

4. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if the respondents are directed to consider and decide his pending representations in a time-bound manner.

5. Learned counsels appearing for respondents Nos.1 & 2 on advance notice, have no objection to it.

6. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the competent authority of the respondents to consider and decide the applicants representations dated

19.04.2018 & 19.07.2018, if not already decided, within a period of 90 days from the date of receipt of a certified copy of this order.

The order so passed shall be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-